

F. No. 296/4/2019- CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

New Delhi, dated the **01.07.2019**

Office Memorandum

Subject:- Weekly Report in respect of important developments in CBIC for the week –24.06.2019 to 28.06.2019- reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week –24.06.2019 to 28.06.2019.

1. Administrative Changes:-

- Orders regarding assignment of additional charge of the Zones/Directorates under CBIC, has been issued vide Office Order No. 92/2019 dated 25.06.2019.

2. Legislative Changes:-

- Notification No. 26/2019-Cus(ADD), dated 24.06.2019 has been issued to extend levy of anti-dumping duty till 09.07.2019, on imports of “Paracetamol” originating in or exported from China PR, extended vide Notification No. 39/2018- Customs(ADD), dated the 20th August, 2018 in pursuance of order of Hon’ble High Court of Gujarat in the matter of SCA 5278/2019.
- Notification No. 11/2019-Central Tax(Rate), dated 29.06.2019 has been issued to specify retail outlets established in the departure area of an international airport, beyond the immigration counters, making tax free supply of goods to an outgoing international tourist, as class of persons who shall be entitled to claim refund.
- Notification No. 10/2019-Integrated Tax (Rate), dated 29.06.2019 has been issued to specify retail outlets established in the departure area of an international airport, beyond the immigration counters, making tax free supply of goods to an outgoing international tourist, as class of persons who shall be entitled to claim refund.
- Notification No. 11/2019-Integrated Tax (Rate), dated 29.06.2019 has been issued to exempt any supply of goods by a retail outlet established in the departure area of an international airport, beyond the immigration counters, to an outgoing international tourist.
- Notification No. 11/2019-Union Territory Tax(Rate), dated 29.06.2019 has been issued to specify retail outlet established in the departure area of an international airport, beyond the immigration counters, making tax free supply of goods to an outgoing international tourist, as class of persons who shall be entitled to claim refund.

(Hemambika R. Priya)
Pr. Commissioner Coord

1. Chairman, CBIC
2. Member (Tax Policy, IT, Legal & CV)
3. Member (Customs)
4. Member (Admn)
5. Member (Investigation, CX & GST)

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